

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.302
IA-3385/2020
In
IB-432(ND)/2019

IN THE MATTER OF:

Mr. Arun Kumar Sinha

Vs.

M/s. Three C Homes Pvt. Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 22.02.2023

CORAM:

SHRI PRAVEEN GUPTA, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gopal Jain, Senior Advocate, Abir Roy and Vivek Pandey, Advocate, for the Resolution Applicant in IA-3385/2020

For the RP : Mr. Rishabh Jain, Advocate for RP, Mr. Gaurav Katiyar, RP in person

For the YEIDA : Mr. Amar Gupta, Advocate, Mr. Kamaljeet Singh and Mr. Pranav Tanwar, For Yamuna Expressway Industrial Development Authority, Respondent

ORDER

IA-3385/2020:-

There is an additional affidavit filed on behalf of Resolution Professional vide affidavit dated 13.02.2023. Ld. Sr. Counsel representing the Successful Resolution Applicant seeks a short accommodation to respond to the said affidavit. Let the needful be done within a period of two weeks. The reply on behalf of Yamuna Expressway Industrial Development Authority (YEIDA) has already been filed.

List the matter for further consideration on **22.03.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)